

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 531 of 2020

IN THE MATTER OF:

Bhaskar

....Appellant

Vs.

Sai Precious Traexim Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Sushil Aggarwal, Advocate

For Respondents: None

O R D E R
(Virtual Mode)

28.09.2020: There is no representation on the side of the Respondent at the time of calling of the matter in respect of Respondent 1 & 2. Notice were delivered and despite the same there is no representation on the side of Respondent 1 & 2. However, this tribunal is left with no other option to hear the Appellant and accordingly the Learned Counsel for the Appellant is heard in full. **'Judgment' is Reserved.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn